

(b) if so, the details thereof;

(c) whether it is also a fact that the said withdrawal will be valid till the final decision taken by the Hon'ble Supreme Court; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) to (d) Principal Controller of Defence Accounts (Pensions), Allahabad issued a Circular No. 210 on 20.02.2020 to Pension Disbursing Agencies (PDAs) reproducing CBDT Circular No. 13/2019 dated 24.06.2019 for dissemination, guidance and necessary action.

Hon'ble Supreme Court in its order dated 30.08.2019 in Writ Petition(s) Civil No. 953/2019 directed the parties to maintain the *status quo* in the matter.

In view of Hon'ble Supreme Court's order dated 30.08.2019, on the direction of Ministry of Defence, PCDA(P) Allahabad has issued Circular No. 211 on 03.03.2020 to Pension Disbursing Agencies (PDAs) not to make recovery of Income Tax till a final decision is taken by the Hon'ble Supreme Court in the matter. The matter is still *sub-judice* in the Hon'ble Supreme Court.

#### **Cities covered under NCAP**

3222. SHRI BHASKAR RAO NEKKANTI:

PROF. M.V. RAJEEV GOWDA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) details of number of cities under National Clean Air Programme (NCAP) which have commissioned source apportionment studies, when the respective studies for cities were started and when they are expected to be completed, coordinating/research institutions involved and amount allocated for each study;

(b) number of cities under NCAP which have formulated an emergency action plan in line with Graded Response Action Plan (GRAP) for Delhi, by when action plans will be finalised and implemented for all cities; and

(c) whether the Ministry has formulated guidelines for State action plan and final action plan, if so, details thereof, if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) to (c) The Central Government launched the National Clean Air Programme (NCAP) as a long-term, time-bound, national level strategy aiming to reduce  $PM_{10}$  and  $PM_{2.5}$  concentrations by 20 % to 30 % by 2024, keeping 2017 as the base year. Based on the ambient air quality (AAQ) data for the period of 2011-15, 102 cities are identified as non-attainment cities (NA) cities exceeding the national ambient air quality standards for consecutive five years.

Under the NCAP, city specific action plans have been prepared for ground implementation in 102 NA cities targeting all major city specific sources of pollution (Soil and Road Dust, Vehicles, Domestic Fuel, MSW Burning, Construction Material and Industries, etc.) with short, mid and long term action.

As per information provided by the States under NCAP, Source Apportionment study has been awarded/ completed in 45 cities and is in process for further 35 cities. The detailed status of Source Apportionment studies is given in the Statement (*See below*). The Emergency Response System (ERS) - GRAP is a part of action plan already developed for 11 states and is under process in 07 states. Details are given in the Statement-II.

**Statement-I**

*Status of Source Apportionment (SA) Studies in Non-Attainment cities under NCAP*

State	Sl. No.	City	SA studies
1	2	3	4
Delhi	1.	Delhi*	SA studies done in 2010, 2016,& 2018
Gujarat	2.	Surat	SA Ongoing with TERI & CC under proposal stage
	3.	Ahmedabad	SA Ongoing with GEMI & CC under proposal stage
Karnataka	4.	Bangalore	Work assigned to CSTEP SA studies done in 2010
	5.	Gulburga	Study is in proposal stage

1	2	3	4
	6. Hubli-Dharwad		
	7. Devanagere		
Maharashtra	8. Mumbai	Ongoing with NEERI & IIT Bombay SA studies done in 2010	
	9. Pune		
	10. Solapur	Ongoing with NEERI and IIT Bombay	
	11. Nashik		
	12. Badlapur		
	13. Navi Mumbai		
	14. Akola		
	15. Amravati		
	16. Aurangabad		
	17. Chandarpur		
	18. Jalgaon		
	19. Jalna		
	20. Kolhapur		
	21. Latur		
	22. Ulhasnagar		
	23. Sangli		
	24. Nagpur		
Punjab	25. Ludhiana	Ongoing with PSCST & TERI	
	26. Amritsar	Ongoing with PSCST & TERI SA done in 2012-13	
	27. Jalandhar	MOU signed with IIT Delhi	
	28. MandiGobindgarh		
	29. Khanna		
	30. Patiala		

1	2	3	4
	31. DeraBassi		
	32. NayaNangal		
	33. Dera Baba Nanak		
Rajasthan	34. Jaipur		Study completed by IIT Kanpur
Telangana	35. Hyderabad		SA & CC Work assigned to NEERI & EPTRI jointly (under review by the committee) SA done in 2005-06
Uttar Pradesh	36. Agra		Ongoing with IITK
	37. Ghaziabad		Ongoing with IIT Delhi
	38. Kanpur		Ongoing with IITK SA done in 2010
	39. Prayagraj		Work awarded to IIT Kanpur
	40. Varanasi		
West Bengal	41. Kolkata		Ongoing with NEERI
Assam	42. Guwahati		MOU signed with IIT Guwahati
	43. Nagaon		
	44. Nalbari		
	45. Sibsagar		
	46. Silchar		
Himachal Pradesh	47. Baddi		Ongoing with IITK, also committee constituted for Carrying capacity of 7-NA cities
	48. Damtal		
	49. Kala Amb		
	50. Nalagarh		
	51. Paonta Sahib		
	52. Parwanoo		
	53. Sunder Nagar		

1	2	3	4
Chhattisgarh	54. Bhilai		Work assigned to IIT Kanpur
	55. Korba		As informed by Board Carrying capacity study has been completed. Fresh study for carryout Carrying Capacity and SA under proposal stage.
	56. Raipur		
Jharkhand	57. Dhanbad		Work assigned to NEERI Nagpur
Madhya Pradesh	58. Bhopal		Work assigned to ARAI Pune
	59. Gwalior		MOU under process with IIT Kanpur
Bihar	60. Gaya		Ongoing with ADRI, CSTEP, and Urban Emission
	61. Patna		
	62. Muzaffarpur		
Meghalaya	63. Byrnihat		Proposal received from Meghalaya SPCB forwarded to MoEF&CC
Chandigarh	64. Chandigarh		CPCC has been called EOI and 7 parties submitted.
Jammu and Kashmir	65. Jammu		The process has been initiated for SA
	66. Srinagar		and CC
Andhra Pradesh	67. Guntur		The board is in process to take up study for Vijayawada city with the help of IIT-Tirupati and same will be adopted for remaining cities
	68. Kurnool		
	69. Nellore		

1	2	3	4
	70. Vijayawada		
	71. Vishakhapatnam		
Odisha	72. Angul		Study is in proposal stage
	73. Talcher		
	74. Rourkela		
	75. Cuttack		
	76. Balasore		
	77. Bhubaneswar		
Tamil Nadu	78. Thoothukudi		Short period SA study was conducted in 2019. It has been proposed to conduct longer duration SA study under severally polluted city scheme
Uttarakahnd	79. Rishikesh		EOI has been floated. This will be carried out in time.
	80. Kashipur		

\*In 2016 and 2018 Source Apportionment studies for Delhi and NCR

**Note:** Nagaland SPCB had carried out Emission Inventory in both the non-attainment cities (Dimapur & Kohima)

### Statement-II

#### Information for Emergency Response System (ERS)

Sl. No.	State	Status
1	2	3
1.	Andhra Pradesh	GRAP is the part of action plan. Also, board has communicated to AP Disaster Management Authority (APSDMA) to prepare ERS in coordination with SPCB and State Meteorological Department.

1	2	3
2.	Chandigarh	GRAP Prepared.
3.	Chhattisgarh	As informed by State, Emergency Response system including GRAP not required in Chhattisgarh
4.	Delhi	GRAP and HLTF already existing
5.	Gujarat	Draft GRAP submitted to State Disaster Management Authority and preparation is in process
6.	Himachal Pradesh	The H.P State Disaster Management Authority has prepared/ Disaster Management Plan where emergency response system included.
7.	Jammu and Kashmir	Established State Emergency Operation Centre (SEOC) and District Emergency Operation Centre (DEOCs) for the purpose
8.	Jharkhand	No information available
9.	Karnataka	As informed by state, GRAP is not applicable for the state
10.	Madhya Pradesh	Development under process
11.	Maharashtra	Relevant departments including State Disaster Management, Meteorological Dept., Environment Dept. working collaboratively to refine existing emergency response system based on GRAP (Graded Response Action Plan)
12.	Meghalaya	Not prepared
13.	Odisha	Air Pollution Emergency Plan prepared
14.	Punjab	GRAP is part of Action plan.
15.	Rajasthan	Development under process
16.	Telangana	GRAP prepared and included in the city action plan
17.	Tamil Nadu	GRAP prepared

1	2	3
18.	Uttar Pradesh	Developed for few cities (Ghaziabad, Noida, Lucknow, Kanpur, Agra, Moradabad and Varanasi)
19.	Uttarakhand	Not prepared
20.	West Bengal	GRAP prepared
21.	Bihar	GRAP is the part of city action plan
22.	Assam	Draft GRAP prepared
23.	Nagaland	GRAP is the part of city action plan

#### Conservation of tigers

3223. SHRI D. KUPENDRA REDDY: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that hundreds of tigers are killed every year in the country by poaching, accidents, etc.;
- (b) if so, the details thereof;
- (c) whether Government took any action to prevent killing of tigers; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) and (b) No, Sir. As reported by the States, only 65 confirmed cases of tiger poaching have been recorded in the last 3 years, while there have been 37 cases of tiger body part seizures during the said period and one tiger was killed in an accident.

(c) and (d) The Government of India through the National Tiger Conservation Authority has taken several measures to prevent poaching of tigers which *inter alia* include raising, arming and deploying the Special Tiger Protection Force, conducting security audit of tiger reserves, preparation of security plan for tiger reserves, instituting mobile based application of effective patrolling besides providing financial and technical assistance under the ongoing Centrally Sponsored Scheme of Project Tiger for antipoaching measures.